

**Central Administrative Tribunal  
Principal Bench**

OA No. 2950/2015  
MA No. 2620/2015

This the 12<sup>th</sup> day of August, 2016

***Hon'ble Mr. V. N. Gaur, Member (A)***

1. Madhu Bala  
W/o Narender Kumar,  
Aged about 27 years,  
R/o H.No.357,  
Phase-1, Block-B,  
Street No.-6,  
Durga Vihar, Najafgarh,  
N.Delhi-43  
Probation Officer,  
Dwarka District Court,  
Out Sourced from ICSIL
  
2. Shvani Bist  
W/o Chander Mohan Singh  
Age about 34 years  
R/o Ganpati Apartment  
2<sup>nd</sup> Floor, 83,  
Gautam Nagar,  
New Delhi-49  
Welfare Officer,  
District Office (West),  
HADFB, Nirmal Chhaya Complex,  
Jail Road, Hari Nagar,  
New Delhi-64  
Out Sourced from ICSIL

- Applicants

(Present: None)

Versus

Through Govt. of NCT of Delhi

1. The Director,  
Department of Social Welfare,  
GLNS Complex, Delhi Gate,  
New Delhi.

2. The Secretary,  
Department of Social Welfare,  
GLNS Complex, Delhi Gate,  
New Delhi.
3. The DSWO (WEST),  
Welfare Officer,  
District Office (West),  
HADFB, Nirmal Chhaya Complex,  
Jail Road, Hari Nagar,  
New Delhi-64

- Respondents

(By Advocate: Ms. Sumedha Sharma)

**ORDER (ORAL)**

**Hon'ble Mr. V.N.Gaur, Member (A)**

The counter and rejoinder were filed in this case on 08.10.2015 and 21.12.2015 respectively. However, the matter has been adjourned several times since then. On 26.04.2016 the adjournment was granted on the request of the proxy counsel for the applicants that the arguing counsel was out of station. and today again there is no representation on behalf of the applicants. It is apparent that the applicants are not interested in pursuing the case. OA is, therefore, dismissed in default and for non-prosecution.

( V.N. Gaur )  
Member (A)

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